

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-634(PB)/2019

IN THE MATTER OF:

Mr. Narinder Singh

.... Applicant/petitioner

Vs.

Vardhman Estates & Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Rahul Kumar, Advocate

For the Respondent(s):-

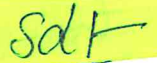
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ORDER

An order against the same corporate debtor has been reserved in CP No. (IB)-1555(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.



(M. M. KUMAR)
PRESIDENT



(H.C SURI)
MEMBER (TECHNICAL)